

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

O.A.No.524/2014 with MA No.366/2014

Ahmedabad, this the 21st day of February, 2018

Coram :

Hon'ble Dr. K.B.Suresh, Member (J)

Hon'ble Shri K.N.Shrivastava, Member (A)

Shri Rambhai K. Gamit
S/o. Shri Kadiyabhai Gamit
Aged 62 years,
Retired as Jeep Driver
O/o. Supdt. of Posts,
Bardoli.
R/o. At Masanpada, P.O. Taparwada
Ta. : Songadh, District : Tapi 394670..... Applicant

(Advocate : Ms. S.S.Chaturvedi)

VERSUS

1. Union of India
Notice to be served through
Chief Post Master General
Khanpur, Ahmedabad 380001.
2. The Pay and Account Officer
Pay and Account Officer
Khanpur,
Ahmedabad – 380 001. Respondents

(By Advocate : Ms. Prachi Upadhyay)

ORDER (ORAL)

Per : Hon'ble Dr. K.B. Suresh, Member (J)

The matter is in a very short compass. The applicant has obtained transfer at his own request, by which, he loses his seniority. But he will not lose his service. Going by this, the M.A.C.P which was denied to him on the ground that his length of services prior to his transfer cannot be counted is wrong. It is an absurd contention. Even though he may lose his seniority, he will not lose his service. The service which he has rendered prior to his transfer is to be included for M.A.C.P. and the applicant is eligible for M.A.C.P. Therefore, the OA is allowed. All benefits, notional as well as consequence would be made available to him within two months from the date of receipt of a copy of this order. MA No. 366/2014 also stands disposed of.

**(K.N.Shrivastava)
Member (A)**

**(K.B.Suresh)
Member(J)**

